

**GOVERNMENT OF INDIA  
STATISTICS AND PROGRAMME IMPLEMENTATION  
LOK SABHA**

UNSTARRED QUESTION NO:26  
ANSWERED ON:22.02.2011  
IRREGULARITIES IN MPLAD SCHEME  
Kanubhai Patel Jayshreeben

**Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:**

- (a) whether the Hon'ble Supreme Court has pronounced its judgement on the constitutional validity of MPLAD Scheme; and
- (b) if so, the details thereof?

**Answer**

MINISTER OF STATISTICS AND PROGRAMME IMPLEMENTATION (DR. M.S. GILL)

(a) Yes sir.

(b) The Hon'ble Supreme has held that the impugned MPLAD Scheme is valid and intra vires of the Constitution and all the writ petitions as well as the transferred cases are liable to be dismissed as devoid of any merit, consequently, the same were dismissed.